

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 958 of 1997

Present : Hon'ble Mr. S. Biswas, Administrative Member

Nikashi Munda & Anr.

- VS -

S.E. Railway

For the Applicants : Dr. Ms. S. Sinha, Counsel

For the Respondents: Mr. S.R. Kar, Counsel

Date of Order : 07-02-2003

ORDER

Mr. S.R. Kar, Ld. Counsel for the respondents submits
an ^{given} ~~information~~ that appointment has been provided to applicant No.2. A copy of
the appointment letter dated 15-7-1998 placed on record through
which the Registrar, CAT has been informed that the applicant No.2
joined the duty ~~against~~ ^{has become unavailable} the offer of appointment. Therefore, the
case is ~~abated~~ ^{dismissed}. The Ld. Counsel for the applicants also similarly
submits that the applicants ~~are~~ not interested to pursue the matter.
Accordingly, the case is dismissed ~~as~~ not pressed. ^{no case}



Member (A)

DKN